



**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No. 1046/2020

This the 13th day of August, 2020
(Through Video Conferencing)

**Hon'ble Mr. Pradeep Kumar, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

Aryan Singh, aged 13 years (Minor)

Thro' Natural Guardian

Mother Mrs. Sudesh Singh

Son of late Shri Umed Singh

Ex. Sr. Engg. Asstt. In Group 'C'

All India Radio, Prasar Bharti,

Akashvani Bhawan, New Delhi;

Resident of: Rly. Qr. 22-A,

Railway Colony, Tilak Bridge,

New Delhi - 110001

...Petitioner

(By Advocate: Shri M.S. Saini, Shri P.S. Khare and Shri H.P. Chakravorti)

VERSUS

1. **Union of India** through

The Principal Secretary,
Ministry of Information & Broadcasting,
Government of India, Shastri Bhawan,
New Delhi – 110001

2. The Director General,

Prasar Bharti, All India Radio,
Akashwani Bhawan, Sansad Marg,
New Delhi-110001

3.Smt. Sudesh

W/o late Shri Umed Singh
R/o H.No. 67, Sector – 23,
Housing Colony, Sonepat (Har.)

...Respondents

(By Advocate: Sh. Manish Kumar for Res. No.1)



ORDER (Oral)

Hon'ble Mr. Pradeep Kumar, Member (A):

1.0 The applicant herein is the minor son from the wedlock of late Sh. Umed Singh, who was serving in All India Radio as Senior Engineering Assistant, and Smt. Sudesh Singh. Sh. Umed Singh unfortunately expired on 15.03.2019. The OA is filed through his mother Smt Sudesh Singh.

2.0 The applicant (minor son) herein has claimed family pension from the All India Radio. However, there was no response. According to the applicant, he made a representation also on 03/04.04.2019 followed by another representation dated 08.04.2019, and thereafter the third representation dated 14.05.2019.

3.0 Thereafter, All India Radio asked the applicant on 20.08.2019 to submit marriage certificate and/or other document to establish the marriage of Late Sri Umed Singh and Smt Sudesh Singh. Applicant pleads that a total of 14 documents have been submitted. However, there has been no response so far.

4.0 Feeling aggrieved, the instant OA has been filed.

5.0 Matter has been heard. Sh. M.S. Saini, learned counsel appeared on behalf of applicant. Sh. Manish Kumar,



learned counsel appeared on behalf of respondents No.1 on receipt of advance information.

6.0 OA is disposed of at the admission stage itself, without going into the merits of the case, with a direction to the respondents No. 1 & 2, to pass a reasoned and speaking order in follow up of submission of the requisite documents by the applicant, within a period of three months under advice to the applicant (Para 3 supra).

7.0 There shall be no order as to costs.

(R.N. Singh)
Member (J)

(Pradeep Kumar)
Member (A)

sd/vb/akshaya